

(a) whether the Union Government have taken any steps for the supply of coal to the Suratgarh Thermal Power project which has been lingering on due to non-supply of coal;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Long-term coal linkage for the proposed Suratgarh TPS Stage-I (2 x 250 MW) has already been accorded from North Karanpura Coalfield. The requirement of coal for this power plant is expected to start after 1995-96.

(c) Does not arise.

[English]

**Security Measures for LPG Tankers
Transporting Gas Cylinders**

3572. SHRI MADAN LAL KHURANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG tankers and

other tankers carrying hazardous products met with accidents thereby injuring and killing people in the country during the last three years-State-wise and U.T. - wise;

(b) whether LPG tankers transporting gas cylinders are operating without due security measures/precautions;

(c) if so, the reasons therefor and the steps taken to ensure that no tanker carrying hazardous and inflammable article ply without due security measures/precautions; and

(d) the details of compensation paid to the families of those killed and injured in the above type of accidents?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) 25 accidents have been reported during the last three years pertaining to the Petroleum industry. State/Union Territory-wise break up is as follows:-

S.No.	State/UT	No. of Accidents
1.	Andhra Pradesh	5
2.	Gujarat	2
3.	Goa	1
4.	Kerala	1
5.	Karnataka	1
6.	Madhya Pradesh	1
7.	Punjab	3
8.	Tamil Nadu	1

<i>S.No.</i>	<i>State/UT</i>	<i>No. of Accidents</i>
9.	Maharashtra	8
10.	Rajasthan	2

(b) No, Sir.

(c) Does not arise.

(d) All transport contractors carry their products under a comprehensive/third party insurance. No. separate compensation is paid by the Oil Companies.

Alleged Irregularities in Neyveli Lignite Mines

3573. SHRI MADAN LAL KHURANA: Will the Minister of COAL be pleased to state:

(a) whether a large quantity of lignite has been found missing from the Neyveli Lignite mines;

(b) if so, the details thereof;

(c) the steps taken by the Government to check the theft and pilferage there;

(d) whether any irregularities have been detected in the functioning of the Neyveli Lignite mines; and

(e) if so, the details thereof and the action taken to curb the irregularities?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI B. NYAMAGOUDA): (a) to (e). On 14th and 15th November, 1991, Mine II of NLC got

flooded on account of cyclone followed by heavy rains. During on-the spot visit by the Deputy Minister for coal at Neyveli on 23-11-1991, some discrepancy in the stock of lignite at Mine II/Thermal Power Station II came to notice. A one-man Committee under JS&FA of this Ministry has been appointed to enquire into the discrepancy noticed. On receipt of the report of the JS&FA, further appropriate action will be taken.

Rinder Pest Disease

3574. SHRIMATI D.K.BHANDARI: Will the Minister of AGRICULTURE be pleased to state

(a) the States and Union Territories which have been declared rinder-pest free; and

(b) the details of assistance provided to eradicate the rinder pest disease during the last three years, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No State/Union Territory has been declared rinderpest free, although the incidence of the disease has not been reported from many States/Union Territories for varying periods of time.

(b) Details of Central financial assistance provided to States Union Territories during the last three years are given in the enclosed Statement.